

[Translation]

"Sal Forest"

1887. SHRI FAGGAN SINGH KULESTE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether stretch of sal forest has been affected by sal borer in Mandla district of Madhya Pradesh;

(b) if so, the names of the areas affected by it and the number of trees to be felled on this account;

(c) the revenue likely to be accrued to the Government therefrom, if any;

(d) whether under this guise the unaffected trees are also being felled;

(e) if so, the details thereof;

(f) whether the Government have put in place any monitoring mechanism in this regard;

(g) if so, the details thereof and if not, the reasons therefor;

(h) whether any scheme has been formulated to prevent damage caused to the environment as a result of felling of trees; and

(i) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) Yes, Sir.

(b) to (i) The information is being collected and will be laid on the Table of the House.

[English]

STD/ISD Facilities in Rajasthan

1888. SHRI DOWARKA PARSHAD BAIRWA : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any proposal has been received from the Government of Rajasthan for providing STD/ISD, FAX and Telex facilities in the State;

(b) if so, the details thereof;

(c) the time by which these facilities are likely to be provided; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) No such proposal from Rajasthan Govt. has been received.

(b) to (d) Not applicable in view of 'a' above.

Bill on Indian Hindu Divorce Act

1889. SHRI SHANTILAL PURSHOTTAMDAS PATEL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government propose to bring a comprehensive Bill to improve and simplify the Indian Hindu Divorce Act;

(b) if so, the details thereof;

(c) whether the present Divorce Act is very complicated and cumbersome and in which importance has been given to exparte justice and right;

(d) whether it is necessary to simplify this law in the context of present modern social attitude;

(e) if so, whether Government have finalised the draft of proposed Bill; and

(f) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) Sir, there is no Act named as the Indian Hindu Divorce Act. The provisions relating to divorce amongst Hindus are contained in the Hindu Marriage Act, 1955 and there is no proposal under consideration to amend the said Act.

(b) The question does not arise.

(c) The Hindu Marriage Act, 1955 is not complicated and cumbersome and it adequately safeguards the interests of all persons covered under it.

(d) to (f) The question does not arise.

Karwar-Panaji National Highway

1890. SHRI FRANCISCO SARDINHA : Will the Minister of SURFACE TRANSPORT be pleased to state: